

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No. 3/2026 along with IA (Diary) No.10/2026

Subject : Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (liGNA Regulations") seeking extension of the commissioning date and start date of connectivity.

Petitioner : VEH Saur Urja Private Limited (VSUPL).

Respondent : Central Transmission Utility of India Limited (CTUIL).

Date of Hearing : **8.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, VSUPL
Ms. Aishwarya Subramani, Advocate, VSUPL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking extension of the commissioning date and start date of connectivity for 163.2 MW granted to the Petitioner (Application No. 2200000085 dated 30.5.2023) by a period of (a) 90 days for 81.9 MW and (b) 9 months for 81.3 MW. Learned counsel further submitted as under:

- (a) The Petitioner has obtained connectivity on 19.1.2024 for 220 kV at Pachora SEZ PP for the 163.2 MW wind project at Agar Malwa, Madhya Pradesh (the 'Project'). The Petitioner has submitted all the requisite bank guarantees in terms of the GNA Regulations, 2022, i.e., CONN BG-1, CONN BG-2, and CONN BG-3. The connectivity was obtained using the land route. The start date for the connectivity was 30.6.2025. No Associated Transmission System was contemplated for the grant of this connectivity. As per the final grant of connectivity, the start date of connectivity was 30.6.2025. In accordance with Regulation 24.6 (1) (ii) of the GNA Regulations, the Petitioner had time till 31.12.2025, respectively, for commissioning of the Project.
- (b) The Petitioner is implementing the generation capacity in two parts, i.e. 81.9 MW and 81.3 MW. Part capacity of 81.9 MW of the Project is almost ready for energization in a progressive manner; however, the approval of CON TD-4 from CTUIL is presently in process. With respect to the balance 81.3 MW, the connectivity approval for the total capacity of 163.2 MW was obtained upon demonstrating the availability of 50% of the requisite land, in accordance with

the applicable requirements under the land route. Subsequent to the grant of connectivity, the Petitioner has faced challenges in finalising the balance 50% land parcels due to the need to comply with micro-siting requirements, including mandatory separation distances from the existing/ adjoining wind turbines, as stipulated under the Guidelines for Development of Onshore Wind Power Projects, 2016, issued by the Ministry of New and Renewable Energy (MNRE).

- (c) The project area is a high wind potential region with a substantial existing concentration of wind turbines, which has necessitated repeated optimisation of turbine locations. In addition, ongoing Right of Way (RoW) issues in the region have further contributed to delays in securing the remaining land parcels.
- (d) Notwithstanding the above constraints, the Petitioner has made significant progress in land acquisition during the intervening period, and land is being acquired progressively and made construction-ready. Further, orders for the wind turbine generators (WTGs) have already been placed, and the Petitioner has already incurred the most substantial financial outlays for the project, namely towards land acquisition and procurement of WTGs, thereby demonstrating its continued commitment to the timely completion of the balance capacity of 81.3 MW.
- (e) Meanwhile, CTUIL has issued a notice dated 11.12.2025 to the Petitioner directing the Petitioner to provide the information regarding the commissioning of the generation capacity of the Petitioner. The Petitioner has informed CTUIL, vide its letter dated 22.12.2025, regarding the above status of the Project and that, due to various reasons beyond the Petitioner's control, there are expected to be certain delays in the commissioning of the Project. Further, it had requested CTUIL to grant an extension of 3 months in the commissioning of the Project i.e., 31.03.2026, for the 81.9 MW capacity and by 9 months for the balance 91.3 MW capacity.
- (f) CTUIL has not responded to the above request of the Petitioner, and there is a threat of CTUIL revoking the connectivity granted to the Petitioner, which will jeopardise the entire project so close to the commissioning.
- (g) Accordingly, the Petitioner seeks an interim direction restraining the Respondent, CTUIL, from taking any coercive steps in respect of the 81.9 MW capacity until the next date of the hearing, consistent with the approach adopted by this Commission in similar cases in the past. The Petitioner has also filed IA (Diary) No. 10/2026 seeking interim relief and a direction restraining CTUIL from taking any steps towards revocation of the Petitioner's connectivity of 163.2 MW (Connectivity Application No. 2200000085 dated 30.05.2023) until final adjudication of the main Petition.

2. Learned counsel for the Respondent, CTUIL, submitted that the Petitioner has furnished documents relating to the technical inputs for the said capacity, and that certain observations received from the RLDC are pending response from the Petitioner. He further submitted that the injection of any power into the grid by the Petitioner would be permissible only upon the Petitioner responding to the RLDC's

observations and fulfilling other requisite conditions, including finalisation of CON TD-4 BG for the 81.9 MW capacity.

3. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

(c) With regard to interim relief, the Commission did not deem it appropriate to grant the same at this stage.

4. The Petitioner is directed to file, on an affidavit, within a week, the status of its project as per the formats attached to this ROP.

5. CTUIL is directed to file, on an affidavit, within a week, the physical progress of project after verification as per the format attached with the RoP.

6. The Petition, along with IA, will be listed for hearing on **3.2.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

FORMAT

Sl. No	Particular	163.2 MW connectivity
(i)	Date of application for connectivity	
(ii)	Connectivity Route (LoA /PPA/Land or Land BG)	
(iii)	Quantum of Connectivity granted	
(iv)	Start Date of Connectivity	
(v)	SCOD of project as per application/ revised SCOD by REIA	
(vi)	Maximum period for project execution with LD as per PPA (if applicable)	
(vii)	Date of Final Grant of connectivity	
(viii)	Dedicated transmission system (if any)	
(ix)	Common Transmission System augmentation for connectivity	
(x)	Capacity commissioned (in MW), if any	
(xi)	Expected COD	
(xii)	Date of effectiveness of connectivity/ GNA	
(xiii)	Date of revocation of connectivity, if any	

Note: All statements to be supported by relevant documentary evidences

Particular as on date.....			Wind component – 163.2 MW		
Particulars Required	Required/ Applied	Installed/ Acquired/ Completed	Status of balance		Remarks/ expected Date of Completion
			At site	Schedule of supply	
WTG (nos)					
Land (for nos of WTG)					
WTG foundations					
WTG erections- Tower (including Nacelle, Hub and Blade and other parts to make full wind turbine)					
CEA approval for energization					
Status of charging/ trial run					

Particulars related to Dedicated Transmission System:					
	Required	Completed	Status of balance items	CEA approval for energization	Status of charging/ trial run
Pooling Stations(nos)					
DTL tower erection (nos)					
DTL stringing (ckm)					
Terminating bays					
Particular of Financial Closure (FC)					
Sl. No	Connectivity Quantum	FC Compliance date	Actual Date of Financial closure	Date FC submitted to CTUIL	CTUIL remarks on FC, if any
1.	163.2MW-Wind Power project				
Details of investments on the Project					
Sl. No	Investment incurred on the instant project				
	Amount (Rs.):				
1.					

Note: All statements to be supported by relevant documentary evidences

Status of Bilateral Billing for Transmission Charges:					
Transmission System for which billing is carried out on a Bilateral Basis.	Particulars of Bilateral Billing				
	Billing month	Invoice Date	Payment Date	Pending Amount, if any (in Rs.)	LPS trigger date, if applicable

Note: All statements to be supported by relevant documentary evidences